

(b) the places he visited and the purpose of his visit ;

(c) the foreign exchange released to him and his daughter ;

(d) whether Government's attention has also been drawn to the articles contributed by the Chief Minister of Goa about his tours abroad and the amount he had spent there ; and

(e) whether Government have ascertained the extent to which the expenses incurred by him were in conformity with the foreign exchange released to him ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) (i) U.S.A. for visiting his sister ;

(ii) Beirut, Rome, Yugoslavia, London, Tokyo and Hongkong. The visit to Yugoslavia was for attending the launching ceremony of cargo ship 'Damodar Tanabe'. The visit to Japan was to see the various development works.

(c) No foreign exchange was released.

(d) It has been brought to the notice of the Government that on his return, the Chief Minister had contributed two articles in the local daily "Gomantak".

(e) The visit to U.S.A. was on the hospitality of Shri Bandodkar's sister's husband and was approved by the Reserve Bank. For the visit to the other places, prior permission of the Reserve Bank should have been obtained, particularly in regard to the visits to Yugoslavia, Tokyo and Hongkong. The halts at Beirut, Rome and possibly London could be treated as normal *en route* halts for which a total time of 3/7 days is allowed.

**Retired Officials of Public Undertakings
Serving in Private Firms**

9236. **SHRI P. VISWAMBHARAN :** Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware that retired senior Officials of public undertakings accept appointments in private firms with which they had financial dealings when they were in the service of the public undertakings :

(b) whether Government have taken any decision and framed rules prohibiting retired officials of public undertakings serving private firms ; and

(c) if not, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Government are aware that there have been some cases where Senior Officials of the Public Undertakings have taken up appointments in private firms after retirement. Of these, in some cases, the private firms concerned had contracts with public undertakings where the officials had been serving earlier.

(b) There are no rules prohibiting retired officials of public undertakings serving private firms. However, to safeguard the interests of Public Undertakings, orders have been issued whereby a Public Undertaking is required to obtain the approval of the Board of Directors before giving contracts to private firms, where a top executive who has retired from the Public Undertaking is employed, for a period of two years following the retirement of that officer.

(c) Does not arise.

सिच्चाई तथा विद्युत मन्त्रालय में अनुसूचित जातियों/अनुसूचित आदिम जातियों के व्यक्तियों की पदोन्नतियां

9237. **श्री मोल्लू प्रसाद :** क्या सिच्चाई तथा विद्युत मन्त्री यह बताने की कृपा करेंगे कि :

(क) गृह-कार्य मन्त्रालय के दिनांक 11 जुलाई, 1968 के कार्यालय ज्ञापन संख्या 1/12/67-एस्टेबलिशमेंट (सी०) के प्रावधानों के अन्तर्गत उनके मन्त्रालय में 15 मार्च, 1969 तक विभागावार, अनुभागवार तथा बर्गवार अनुसूचित जातियों/अनुसूचित आदिम जातियों के कितने अधिकारियों तथा अन्य कर्मचारियों को उनके लिए आरक्षित पदों पर पदोन्नतियां की गईं ; और

(ख) ऐसे कर्मचारियों के पदनाम क्या हैं और उन विभागों के नाम क्या हैं जहां वे कार्य कर रहे हैं ?